

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4544
ANSWERED ON:21.04.2015
MULTIPLE ARMS ON A LICENCE
Anwar Shri Tariq

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the fact that multiple arms licence are being issued in the name of a single person in Uttar Pradesh, whereas as per the arms policy one person can have only one arms licence;
- (b) if so, the action being taken to stop this practice;
- (c) whether the Government proposes to issue instruction to Uttar Pradesh Government to allot multiple weapons on single arms licence on the lines of the NCT of Delhi; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

a) to (d) : A per provisions of Sub Section 2 of Section 3 of Arms Act, 1959, a person, except exempted category, can have maximum three firearms including Prohibited and Non- Prohibited Bore. As such presently there is no restriction for issuance of multiple arms licenses to an individual/ institution. However, Ministry of Home Affairs has put in place National Data of Arms Licence (NDAL) project making it mandatory for registration of multiple firearms held by an individual/institutions under a single Unique Identification Number (UIN).